



W.P(MD)No.21615 of 2021

**BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT**

**DATED: 09.12.2021**

**CORAM:**

**THE HONOURABLE MRS.JUSTICE PUSHPA SATHYANARAYANA  
AND  
THE HONOURABLE MR.JUSTICE P.VELMURUGAN**

**W.P(MD)No.21615 of 2021**

Hindu Dharma Parishad,  
Rep. by K.K.Ramesh,  
Managing Trustee,  
No.26A, Old Mahalipatti Road,  
Madurai – 625 001.

... Petitioner

Vs.

- 1.The State of Tamil Nadu,  
Rep. by its Secretary,  
Hindu Religious and Charitable Endowments Department,  
Fort St. George, Secretariat,  
Chennai – 600 009.
- 2.The Commissioner,  
Hindu Religious and Charitable Endowments Department,  
119, Uthamar Gandhi Salai,  
Nungambakkam,  
Chennai – 34.

... Respondents

Prayer: Writ Petition filed under Article 226 of the Constitution of India, praying for issuance of a Writ of Mandamus, directing the respondents to appoint a Arangavalar Committee (Trustee Committee) headed by Hon'ble Retired Judge in All Hindu Temples in Tamil Nadu, to appoint a social activist, a devotee, a scheduled caste person and a woman to the Arangavalar Committee (Trustee Committee) by considering the petitioner's representation.

For Petitioner

: Ms.S.K.B.V.Srimathi



WEB COPY



W.P(MD)No.21615 of 2021

For Respondents : Mr.R.Shanmugasundaram  
Advocate General  
Assisted by  
Mr.P.Thilakkumar  
Government Pleader

### **ORDER**

(Order of the Court was made by PUSHPA SATHYANARAYANA,J.)

The Writ Petition has been filed by the petitioner, seeking for a direction upon the respondents to appoint an Arangavalar Committee (Trustee Committee) headed by an Hon'ble Retired Judge in all Hindu Temples in Tamil Nadu, to appoint a social activist, a devotee, a scheduled caste person and a woman to the Arangavalar Committee (Trustee Committee) by considering the petitioner's representation.

2.Heard Mr.S.K.B.V.Srimathi, learned counsel for the petitioner and Mr.R.Shanmugasundaram, learned Advocate General, appearing for the respondents.

3.By consent of both sides, this Writ Petition itself is taken up for final disposal at the time of admission.

4.The Writ Petition is originally filed by the party-in-person and thereafter, change of Vakalat has been filed by M/s.R.Kannan and S.K.B.V.Srimathi, Advocates.



W.P(MD)No.21615 of 2021

5. In the affidavit filed in support of the Writ Petition, the petitioner has mentioned that several of the Hindu Temples in Tamil Nadu were not maintained well and they were destroyed. Hence, he sought for appointing an Arangavalar Committee (Trustee Committee) headed by an Hon'ble Retired Judge in all the Hindu Temples with a social activist, a devotee, a scheduled caste person and a woman as its Members to manage the Hindu Temples. In this regard a representation was sent by the petitioner to the Government on 10.11.2021.

6. The learned Advocate General, appearing for the respondents, submitted that for appointment of Trustees, already applications were called for and it will be scrutinised and Trustees will be appointed to the Hindu Temples.

7. The learned counsel for the petitioner would submit that it is only an empty formality. The petitioner also cites the case of Sree Padmanabhasamy Temple in Kerala State and relied on the judgment of the Hon'ble Supreme Court and the directions given to form Padmanabhasamy Temple Committee and submitted that there should be a Committee in similar lines even in the Hindu Temples in Tamil Nadu.



W.P(MD)No.21615 of 2021

8.Learned Advocate General pointed out that as per Section 47(1)

(c) of The Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, (Tamil Nadu Act 22 to 1959), every Board of Trustees constituted under clause (a) or clause (b) shall consist of not less than three and not more than five persons, of whom one shall be a member of the Scheduled Castes or Scheduled Tribes and another one shall be a woman.

9.As already there is a statutory provision, as has been demanded by the petitioner, there is nothing for adjudication in this Writ Petition and for issuing suitable directions. Hence, this Writ Petition stands dismissed. No costs.

[P.S.N.,J] [P.V.,J.]  
09.12.2021

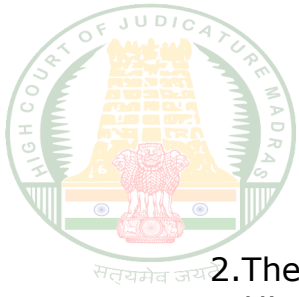
Index :Yes/No  
Internet :Yes/No  
sj

**Note :**

In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate / litigant concerned.

To

1.The Secretary,  
Hindu Religious and Charitable Endowments Department,  
Fort St. George, Secretariat,  
Chennai – 600 009.



W.P(MD)No.21615 of 2021

2.The Commissioner,  
Hindu Religious and Charitable Endowments Department,  
119, Uthamar Gandhi Salai,  
Nungambakkam,  
Chennai – 34.



WEB COPY



W.P(MD)No.21615 of 2021

**PUSHPA SATHYANARAYANA, J.**  
**and**  
**P.VELMURUGAN, J.**

sj

**W.P(MD)No.21615 of 2021**

**09.12.2021**